IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-283(ND)/2017

In the matter of	ì
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M/s. Canon India (P) Ltd.

....PETITIONER

Vs.

M/s. Tulip Telecom Limited

... RESPONDENT

SECTION:

Under Section 9 of (IBC)

Order delivered on 04.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner For the Respondent 1 2

ORDER

Even at the time of second call, there was no appearance on behalf of the petitioner.

In the circumstances, this Tribunal is constrained to dismiss this petition for non-prosecution. The files be consigned to records after adopting due formalities.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 04.10.2017